

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 649/97

Date of decision: 15.5.97

Between:

A.V.Joseph

.. Applicant

And

1. The Director, Quality
Assurance (Armaments),
M/o Defence,
New Delhi.

2. Sr. Quality Assurance
Establishment (Armaments),
Secunderabad. ... Respondents

Shri S. Ramakrishna Rao ... Counsel for applicant

Shri V.Bhimanna, SC. ... Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) *6/15/15*

O R D E R

Heard Shri S. Ramakrishna Rao for the applicant and
Shri V. Bhimanna on behalf of the respondents.

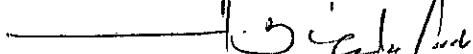
2. The applicant, who is working as Chargeman, Grade-I, in the Senior Quality Assurance Establishment (Armaments), Secunderabad, ³ⁿ has been transferred to ^h identical post at Tricity ^h vide Annexure-AIII, which is the impugned order. The grievance of the applicant is that whereas the normal tenure of Chargeman, Grade-I, is 5 years, he has been shifted within three years. His next grievance is that the impugned transfer does not seem to be a rotational transfer inasmuch as the move is related to a vigilance case against him as seen from the endorsement in the same annexure. He states that he is neither aware of any vigilance/disciplinary case against him nor he has been given any opportunity to show cause against the proposed punitive transfer.

6/15/15

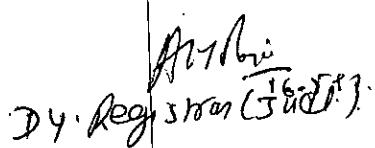
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3. It is seen that the applicant has submitted a representation against the impugned transfer to the Director, Quality Assurance (Armaments), New Delhi, on 8th May, 1997. This representation needs to be gone into and disposed of by the Director, Quality Assurance (Armaments). He is directed to do so within a reasonable time. Till then the status quo as regards the implementation of the impugned order shall be maintained undisturbed. If the applicant has a grievance with the decision taken and communicated to him by the Respondents through a speaking order, he shall have the liberty to re-agitate his grievance afresh, if so advised.

Thus the OA is disposed of at the admission stage.


(H. Rajendra Prasad)
Member (Admve.)

15th May, 1997


D. R. Singh (SAC)

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Copy to:-

1. The Director, Quality Assurance(Armaments), M/o Defence, New Delhi.
2. Sr. Quality Assurance Establishment(Armaments), Secunderabad.
3. One copy to Sri. R.Ramakrishna Rao, advocate, CAT, Hyd.
4. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
5. One copy to Deputy Registrar(A), CAT, Hyd.
6. One spare copy.

Rsm/-

self
2/6/97
T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 15/5 -1997

ORDER/JUDGMENT

M.A./R.A./C.L. No.

C.L. No. 649/97

T.A. No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

